

SECTION-IX
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 22705-22706 OF 2013
WITH PRAYER FOR INTERIM RELIEF

WITH
INTERLOCUTORY APPLICATION NOS. 5-6
(Application for Directions)
AND
INTERLOCUTORY APPLICATION NOS. 9-10
(Applications for permission to file additional documents)

M/S. SHERALI KHAN MOHAMED MANEKIA ...PETITIONER
-VERSUS-
STATE OF MAHARASHTRA & ORS.RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 11th November, 2014 when the Court was pleased to pass the following Order:

"Mr. Sushil Kranjkar, learned counsel appearing for Respondent No. 9, prays for time to file the counter affidavit. Since the notice on respondent no. 9 has been served recently, his prayer is allowed.

Let these matters come on 13.01.2015.

Pleadings be completed in the meanwhile."

It is submitted for the information of the Hon'ble Court that Mr. K. N. Rai, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 9 but pursuant to above mentioned order, counsel has not filed counter affidavit on behalf of Respondent No. 9 so far. Mr. A.P. Mayee, counsel for Respondent No.12 has filed counter affidavit and the same is being circulated before the Hon'ble Court.

It is further submitted that Mr. E. C. Agrawala, counsel for the petitioner has on 5.1.2015 filed an application for permission to file additional documents alongwith additional documents. The same is registered as I.A. Nos. 9-10 and circulated before the Hon'ble Court.

Service of notice is complete.

The matters above-mentioned are listed before the Hon'ble Court with this report.

Dated this the 23rd day of February, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. E. C. Agrawala, Advocate
Ms. Abha R. Sharma, Advocate
Mr. A. P. Mayee, Advocate
Mr. K. N. Rai, Advocate

ASSISTANT REGISTRAR